

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 32/2019

IN

O. A. No. 05/2019 (SZ)

(With report dated 10.10.2019)

W. Edwin Willson

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 08.11.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Sanjay Upadhyay, Mr. Salik Shafique,  
Advocates

For Respondent(s): Mr. Atif Suhrawardy, Advocate for CPCB

**ORDER**

1. The issue for consideration is remedial steps to prevent use of PVC and chlorinated plastics which includes Banners/Hoarding and the likes used for promotion and advertising during elections. The Tribunal directed that the matter be considered by a joint Committee of the representatives of Election Commission, Ministry of Environment, Forest and Climate Change (MoEF&CC) and the Central Pollution Control Board (CPCB). Present application is for execution.
2. Report filed by the CPCB on 10.10.2019 is to the effect that a meeting was convened in the Election Commission on 08.03.2019. The

Election Commission issued letters to all Political parties and Chief Electoral Officers of all the States and Union Territories (UTs) on the subject. The MoEF&CC also wrote a letter dated 17.01.2019 to the Chief Secretaries of all the States/UTs and Chief Electoral Officers of all the States/UTs to use alternative options in election campaigning material such as compostable plastics, natural fabrics, recycling paper material etc. It is also mentioned that similar advisories have been issued since 1999.

3. In view of the fact that MoEF&CC as well as Chief Election Commission have taken the view that use of plastic during elections particularly banner/hoardings needs to be avoided, it will be appropriate that compliance of advisories/directions mentioned above is appropriately monitored by the Election Commission of India, Chief Electoral Officers of all the States/UTs and the CPCB.

A copy of this order be sent to the Election Commission of India, Chief Electoral Officers of all the States/UTs and CPCB by e-mail for compliance.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

November 08, 2019  
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DV